

CENTRAL ELECTRICITY REGULATORY COMMISSION

PETITION No. 134/MP/2011

Sub: Petition for clarification on the interpretation of Regulation 5 of the CERC (Unscheduled Inter change Charges and related matters) (Amendment) Regulations, 2010.

Date of hearing : 3.11.2011

Coram : Dr. Pramod Deo, Chairperson
Shri M.Deena Dayalan, Member

Petitioner : Bharat Aluminium Company Ltd, Chhattisgarh

Respondents : Chattisgarh Power Transmission Company Ltd.,Raipur
Chattisgarh State Load Despatch Centre, Raipur

Parties present : Miss Anchal Yadav, Advocate for the petitioner
Shri A.Bhushan Advocate for the first respondent

RECORD OF PROCEEDINGS

Learned proxy counsel for the petitioner submitted that the counsel for the petitioner has sought adjournment of the matter on account of illness.

2. The staff of the Commission confirmed that a request for adjournment has been received from the counsel of the petitioner.

3. Taking note of the request of the learned counsel for the petitioner, the Commission directed to adjourn the matter to 8.12.2011.

Sd/-
(T. Rout)
Joint Chief (Law)